

**COMMITTEE ON PAPERS LAID ON THE TABLE**  
**(2023-24)**

**SEVENTEENTH LOK SABHA**

**183**

**183<sup>rd</sup> REPORT**

**[Action Taken by the Ministry of Railways on the Observations/Recommendations made by the Committee in their 132<sup>nd</sup> Report (17<sup>th</sup> Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Centre for Railway Information Systems (CRIS), New Delhi]**

**(Presented to Lok Sabha on 08.02.2024)**



**सत्यमेव जयते**

**LOK SABHA SECRETARIAT**  
**NEW DELHI**  
**February, 2024/Magha, 1945 (Saka)**

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**COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE**  
**(2023-24)**

**Shri Girish Chandra** - **Chairperson**

**MEMBERS**

2. Shri Shafiqur Rahman Barq
3. Dr. A. Chellakumar
4. Shri Pallab Lochan Das
5. Shri Choudhury Mohan Jatua
6. Choudhary Mehboob Ali Kaiser
7. Dr. Amol Ramsing Kolhe
8. Shri Jamyang Tsering Namgyal
9. Smt. Aparupa Poddar
10. Shri T.N. Prathapan
11. Shri Sellaperumal Ramalingam
12. Shri Saptagiri Sankar Ulaka
13. Shri Devendrappa Y.
14. Shri Ashok Kumar Yadav
15. Vacant

**SECRETARIAT**

1. Shri R. K. Suryanarayanan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Rahul Singh - Deputy Secretary

## INTRODUCTION

I, the Chairperson of the Committee on Papers Laid on the Table (2023-24), having been authorized by the Committee to present the Report on their behalf, present this 183<sup>rd</sup> Report on the action taken by the Government on the recommendations/observations made by the Committee in the 132<sup>nd</sup> Report (17<sup>th</sup> Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Centre for Railway Information Systems (CRIS), New Delhi

2. The 132<sup>nd</sup> Report (17<sup>th</sup> Lok Sabha) was presented to Lok Sabha on 25 July 2023. The Ministry of Railways furnished their replies on 01 November, 2023 indicating the action-taken on the observations/ recommendations contained in the 132<sup>nd</sup> Report. The Committee considered and adopted this Report at their sitting held on 07.02.2024.

3. The Committee place on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

4. The Observations/Recommendations of the Committee have been printed in bold letters at the end of the Report.

**New Delhi**  
**07, February, 2024**  

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**Magha 18, 1945 (Saka)**

**Girish Chandra**  
**Chairperson**  
**Committee on Papers Laid on the Table**

## Report

**Action Taken by the Ministry of Railways on the Observations / Recommendations made by the Committee in their 132<sup>nd</sup> Report (17<sup>th</sup> Lok Sabha) regarding the delay in laying of the Annual Reports and Audited Accounts of the Centre for Railway Information Systems (CRIS), New Delhi.**

This Report of the Committee deals with the action-taken by the Ministry of Railways on the Recommendations/Observations made by the Committee on Papers Laid on the Table (2022-2023) in their 132<sup>nd</sup> Report (17<sup>th</sup> Lok Sabha) which dealt with the matter of the delay in laying the Annual Reports and Audited Accounts of the Centre for Railway Information Systems (CRIS) and which was presented to the Lok Sabha on 25 July, 2023.

2. The Committee had made five Observations/Recommendations in their 132<sup>nd</sup> Report (17<sup>th</sup> Lok Sabha). The action-taken replies to all the five Observations/Recommendations have been received from the Government vide OM No. 2022/C&IS/CRIS Audit 2021-22/01 dated 01.11.2023.

3. The Observations/Recommendations made by the Committee, the Action Taken Replies received from the Ministry and further comments of the Committee thereon are as under-

### **Recommendation No. 17**

4. The Committee had recommended as under:-

“The Committee note that the Ministry of Railways and the Centre for Railway Information Systems (CRIS), New Delhi has not adhered to the time frame stipulated in the recommendations of the Committee on Papers Laid on the Table contained in Paras 1.16 and 3.5 of its First Report(5<sup>th</sup> Lok Sabha), Paras 4.16 and 4.18 of Second Report (5<sup>th</sup> Lok Sabha) and Paras 1.12 and 2.6 to 3.8 of Second Report (6<sup>th</sup> Lok Sabha) presented to the House on 08.03.1976, 12.05.1976 and 22.72.1977 respectively, regarding laying of Annual Reports and Audited Accounts on the Table of the House. The mandatory requirement of laying the papers within nine months from the closure of the accounting year has not been complied with as the requisite documents of the CRIS for the years from 2010-11 to 2015-16 were laid with delays ranging from 1 to 7 months and for the years from 2018-19 to 2020-21 with delays of more than 3 to 8 months ”

The Ministry in its action taken replies has stated as under:-

“Ministry of Railways and CRIS follow the prescribed procedure in preparing CRIS“ Annual Accounts. The papers are then laid down as per procedure stated in GFR & CRIS Bye-laws.

On instances as mentioned by the Committee, CRIS could not adhere to the timeframe stipulated for laying of papers was because of excessive time taken in audit exercise by the Audit team and delayed approval by Executive Committee (EC) and Governing Council (GC).”

### **Recommendation Serial No. 18**

5. The Committee had recommended as under:-

“While examining the reasons for delay in laying the documents of the CRIS, the Committee note that these documents were laid on the Table of the House with continuous delay for the years from 2010-11 to 2015-16 and 2018-19 to 2020-21. The Committee also note that the main reason of delay was on the part of C&AG, who took six to eight months time for auditing. The committees do not find any justification in taking such a long time. The committee, therefore, desire to know the specific reasons for the delays and also strongly recommend that the matter of timely auditing and furnishing the final audit reports must be taken up with the audit authorities at the highest level to ensure timely completion of the audit and to avoid any consequential delay in this regard. The Committee would like to be informed of the concrete steps taken in this regard.

Another reason for delay was getting approval of the documents from the Executive Committee and then from Governing Council. The Committee note that the Ministry and the CRIS have failed to finalize Annual Accounts within the stipulated time”

The Ministry in its action taken replies has stated as under:-

“The reason for delay in laying the documents have been analysed and the matter has been brought to the knowledge of office of C&AG. To streamline the audit process, meetings have been organized with the C&AG officials.

To expedite the approvals of the documents from the Executive Committee and Governing Council, simplification of procedure is under consideration.

Ministry of Railways has also issued Standard Operating Procedure (SOP) indicating timeline for each of the process involved in finalization of Accounts till the Annual Report is laid in the Parliament. Close monitoring to ensure timely laying of these documents shall be undertaken as per the SOP.”

### **Recommendation Serial No. 19**

6. The Committee had recommended as under:-

“The committee further note that the Ministry of Railways has not been able to put in place an effective monitoring mechanism to ensure laying of these requisite documents of the CRIS on the Table of both the Houses of Parliament within the stipulated time, which is a matter of serious concern. The Committee recommends that comprehensive and holistic efforts need to be made by the Ministry to ensure timely laying of these documents in future and that

the Committee may be informed of the compliance of the measures taken by the Ministry to avoid delays in future”

The Ministry in its action taken replies has stated as under:-

“Ministry of Railways has issued Standard Operating Procedure (SOP) indicating timeline for each of the process involved in finalization of Accounts till the Annual Report is laid in the Parliament. Close monitoring to ensure timely laying of these documents shall be undertaken as per the SOP.”

#### **Recommendation Serial No. 20**

7. The Committee had recommended as under:-

“The Committee, recommend that the Ministry of Railways should prepare a „Portal“ wherein the updated position/progress regarding laying of the requisite documents of all the organisations under their administrative control could be ensured by putting an automatic alert system which would alert the Institutions one week before the deadline for the completion of their work at each stage as per the time schedule given. The Committee would like to be informed of the action taken by the Ministry in this regard.”

The Ministry in its action taken replies has stated as under:-

“Necessary action is being taken for development of the portal as advised by the Committee.”

#### **Recommendation Serial No. 21**

8. The Committee had recommended as under:-

“The Committee also impress upon the Ministry that if due to some unavoidable reasons, the Annual Reports and Audited Accounts of the CRIS could not be laid on the Table of the House within the stipulated time, a statement explaining the reasons as to why the requisite documents could not be laid within the prescribed period should be laid on the Table of the House within 30 days or as soon as the House convenes, whichever is later.”

The Ministry in its action taken replies has stated as under:-

“Noted for future compliance.

**9. The Committee take note of the submission made by the Ministry of Railways that they analysed the reasons for delay in laying the requisite documents and the matter has been brought to the notice of C&AG. Thereafter meeting was organized with C&AG official to**

streamline the audit process. The Committee are happy to note that the Ministry of Railways is also under considering to simplifying the process regarding approval of documents from the Executive Committee and Governing Council. The Committee would like to be informed what action taken in this regard.

10. The Committee note that the Ministry has already issued SOP indicating timeline for each of the process involved in finalization of Accounts and also doing close monitoring to ensure timely laying of the requisite documents of CRIS, New Delhi on the Table of both the House of Parliament. The Committee are happy to note that the requisite documents of the CRIS for the year 2021-22 and 2022-23 have been laid within the stipulated time.

11. The Committee note from the reply furnished that adhering to the recommendation of the Committee, the Ministry of Railways has taken necessary action for development of the PORTAL. The Committee would like to be informed of the further progress in this matter.

12. The Committee are happy to note that the Ministry in general has taken note of the recommendation made by the Committee. However, the Committee reiterate that in case of delay in laying of the Annual Reports and Audit Accounts of the corporation due to unavoidable reasons, a statement explaining the reasons as to why the requisite documents could not be laid within prescribed period should be laid on the Table of the House strictly within 30 days after completion of the prescribed period.

New Delhi

07 February, 2024  
Magha 18, 1945 (Saka)

Girish Chandra  
Chairperson  
Committee on Papers Laid on the Table



**COMMITTEE ON PAPERS LAID ON THE TABLE (2023-24)**

**Minutes of the sitting of the Committee on Papers Laid on the Table (2023-2024) held on 07.02.2024.**

The Committee sat on Wednesday, 07<sup>th</sup> February, 2024 from 1500 hours to 1530 hours in Committee Room „D“; Parliament House Annexe, New Delhi.

***Present***

Shri Girish Chandra - ***Chairperson***

***Members***

***(Lok Sabha)***

2. Shri Pallab Lochan Das
3. Choudhary Mehboob Ali Kaiser
4. Smt. Aparupa Poddar
5. Shri Devendrappa Y.

***Secretariat***

1. Shri R.K. Suryanarayanan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Rahul Singh - Deputy Secretary

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda regarding consideration and adoption of one Memorandum No.15, 08 original and 5 Action-taken draft Reports.

3. Thereafter, the Committee took up the Draft Memorandum No. 15 regarding Examination of Papers laid on the Table of the House during the 14<sup>th</sup> Session of 17<sup>th</sup> Lok Sabha *i.e.*, from 04<sup>th</sup> December to 21<sup>st</sup> December, 2023” for consideration.

After deliberations, the Memorandum No. 15 was unanimously adopted by the Committee

3. Then, the Committee took up the following eight Original and five Action-taken Reports for consideration and adoption:-

- |       |  |    |    |    |
|-------|--|----|----|----|
| i.    | XX   | XX | XX | XX |
| ii.   | XX   | XX | XX | XX |
| iii.  | XX   | XX | XX | XX |
| iv.   | XX   | XX | XX | XX |
| v.    | XX   | XX | XX | XX |
| vi.   | XX   | XX | XX | XX |
| vii.  | XX   | XX | XX | XX |
| viii. | XX   | XX | XX | XX |
| ix.   | Action Taken by the Ministry of Railways on the Observations/Recommendations made by the Committee in their 132 <sup>nd</sup> Report (17th Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Centre for Railway Information Systems (CRIS), New Delhi. |    |    |    |
| x.    | XX   | XX | XX | XX |
| xi.   | XX   | XX | XX | XX |
| xii.  | XXXX   |    | XX | XX |
| xiii. | XXXX   |    | XX | XX |

The draft Reports were adopted unanimously. The Hon'ble Chairperson was authorized by the Committee to finalize and present these Reports to the Lok Sabha on a date convenient to him.

The Meeting then adjourned.

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